

NOTIFICATIONS ISSUED UNDER INTER-STATE CORPORATIONS ACT AND ALL INDIA SERVICES ACT.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Rajasthan Indian Medicine Board Order 1960 published in Notification No. G.S.R. 920 dated the 6th August, 1960, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-2343/60].
- (ii) Notification No. G.S.R. 946 dated the 20th August, 1960 under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2344/60].

NOTIFICATIONS ISSUED UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT AND SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT.

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Sir, I beg to lay on the Table—

- (i) A copy of Notification No. G.S.R. 953 dated the 20th August, 1960 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excises Duties) Act, 1955. [Placed in Library. See No. LT-2345/60].
- (ii) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export

Drawback (General) Rules, 1960:—

- (a) G.S.R. 954 dated the 20th August, 1960.
- (b) G.S.R. 955 dated the 20th August, 1960.
- (c) G.S.R. 956 dated the 20th August, 1960. [Placed in Library. See No. LT-2346/60].
- (iii) A copy of Notification No. G.S.R. dated the 20th August, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-2347/60].

BOMBAY STATE FINANCIAL CORPORATION (GENERAL MEETING) RULES

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir, I beg to lay on the Table a copy of the Bombay State Financial Corporation (General Meeting) Rules, 1960, published in Notification No. G.S.R. 763 dated the 9th July, 1960, under sub-section (2) of Section 96 of the Bombay Reorganisation Act, 1960. [Placed in Library. See No. LT-2348/60].

12.14½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August, 1960, agreed without any amendment to the Tripura Municipal Law (Repeal) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 3rd August, 1960."